

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

\*\*\*

OA 2251/2016

**This the 11<sup>th</sup> day of September, 2018**

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Poonam Rani (Aged about 27 years)

D/o Sh. Ram Niwas

R/o Hanuman Colony,

Nehru College Road, Hansi,

Distt. Hissar, Haryana

....Applicant

(By advocate: Mr. Jatin Parashar for Mr. Ajesh Luthra)

## Versus

1. Union of India through  
Through its Secretary,  
Department of Personnel and Training,  
Ministry of Personnel Public Grievance & Pension,  
North Block, New Delhi
2. Staff Selection Commission (Head Qrs.)  
Through its Chairman,  
Block No. 12, CGO Complex,  
Lodhir Road, Near Jawahar Lal Nehru Stadium,  
New Delhi-110 003

(By advocate: Mr. Avtar Singh Chauhan)

## **ORDER (ORAL)**

**By Hon'ble Ms. Nita Chowdhury, Member (A),**

When this matter is taken up for hearing, learned proxy counsel for applicant is present.

2. Learned counsel for respondents first of all raises the issue of jurisdiction in the matter and draws our attention to the fact that there are clear cut instructions of the Hon'ble Supreme Court with

regard to the Court jurisdiction to which any dispute with regard to the recruitment will be deferred. Learned counsel draws our attention to the instruction 18 with regard to Court Jurisdiction which clearly states as under:-

*“18. Courts Jurisdiction*

*Any dispute in regard to this recruitment will be subject to Court/tribunals having jurisdiction over the place of concerned Regional/sub-regional office of the SSC where the candidate has submitted his/her application.”*

3. He submits that the applicant has given the examination as per this OA in the jurisdiction 9 as listed out in the table of Center of Examination, and accordingly the matter pertains to Deputy Director (NWR), Staff Selection Commission, Block No. 3, Gr. Floor, Kendriya Sadan, Sector-9, Chandigarh-160017. He pointed out that in the circumstances the OA of the applicant needs to be addressed to the relevant jurisdiction and the same has not been done. After hearing the preliminary argument on jurisdiction and perusing the documents filed by the applicant in this OA, we find that the Principal Bench does not have jurisdiction in this matter and, accordingly, the applicant may file OA before Chandigarh Bench, if so advised.
4. In view of the above, the OA is disposed of.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

/daya/

